

Remembering S.P. Sathe
**THE 13th NATIONAL MOOT COURT
COMPETITION 2018-19**



7th – 9th March 2019

INDIAN LAW SOCIETY

ILS LAW COLLEGE CAMPUS

LAW COLLEGE ROAD, PUNE – 411004

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INDIAN LAW SOCIETY, PUNE

The Indian Law Society was established in 1923 as a Public Charitable Trust registered under the Societies Registration Act. It is a non-profit organization established with the sole purpose of imparting legal education. The Society is a voluntary association of persons, who came together with a pledge to launch courses on law, formal and informal, where law and legal doctrines are taught with social utility, purpose, impact and social relevance. The founder members of the Indian Law Society were the legal luminaries like Sir Narayanrao Chandavarkar, Shri J. R. Nanasaheb Gharpure, Diwan Bahadur and P. B. Shingane. Indian Law Society established ILS Law College in 1924, with a view of facilitating infrastructure essential for the study of law. Establishment of the Law College by the Indian Law Society was indeed a pivotal moment in Indian Legal Education as the College exemplified academic excellence, social relevance, and professional competence. Imaginative realignment of written law or the hard law with a view to reorient them with the Indian social milieu has always been the strength of the Indian Law Society.

ILS LAW COLLEGE, PUNE

Established in 1924, ILS Law College is one of the oldest law schools in India and has been playing a pioneering role in legal education and scholarship in the country. Ninety-four years since its establishment, the Law College has acquired the reputation of being a premier institution imparting quality legal education.

Since its inception, ILS Law College has produced some of the most highly regarded contributors in the field of law. Three Chief Justices of the Supreme Court, Justice P. B. Gajendragadkar, Justice Y. V. Chandrachud, Justice E. S. Venkataramaiah, Former Governor of Maharashtra K. M. Reddy, Former Defence & Finance Minister and First Chief Minister of Maharashtra Y. B. Chavan, Former Minister of Commerce Mohan Dharia, Former Chief Ministers of Maharashtra, Sushil Kumar Shinde and Vilasrao Deshmukh, all received legal education from ILS Law College.

With its illustrious history and heritage, the institution has contributed immensely to the growth of legal profession and has upheld its tradition of producing meritorious legal scholars who dedicate themselves to public service and reform. The generations of distinguished legal luminaries who

have been nurtured by this unique institution have made a seminal contribution globally to the evolution of the esteemed field of Law.

ABOUT PROFESSOR S. P. SATHE

Professor Satyaranjan Purushottam Sathe was a distinguished legal luminary and a renowned academic in the judicial universe of India. He held various positions in Universities and Law Institutes of repute. Professor S.P. Sathe had a long association with the Indian Law Society. He was the Principal of ILS Law College from 1976 to 1991. He was also the Secretary of the Indian Law Society until 2002. He was the Founder Director of the Institute of Advanced Legal Studies. He was also the President of the Maharashtra People's Union for Civil Liberties, and a Vice-President of the National PUCL. Professor S. P. Sathe has been an authority on Constitutional Law, within the country and abroad. He contributed extensively to the field of legal education. His recent work on 'Judicial Activism' is appreciated worldwide. More than 100 articles written by him were published in national and international legal periodicals, magazines and journals. Books to his credit are 'Administrative Law', 'Judicial Activism in India: Transgressing Borders and Enforcing Limits', and 'Right to Know'. He also wrote in Marathi. He contributed to the Marathi Vishwa Kosh published by the Government of Maharashtra. He was invited to deliver lectures, and to participate in seminars as a resource person to different law universities, institutions within and outside India. Known for his humility, Professor Sathe endeared himself to his colleagues and students alike. His commitment to Rights and Liberties of the people was deep and abiding.

Every year, Professor S. P. Sathe Foundation, set up by the Indian Law Society, organizes "Remembering S.P. Sathe an event that consists of Public memorial lecture, National Moot Court Competition, National Conference at ILS Law College, Pune on a specific theme with a view to commemorate his contribution to Indian Jurisprudence and Social Action and to encourage academic pursuit of law students. The Theme for Remembering S.P. Sathe 2018-19 is "*Taxation laws*"

REMEMBERING S. P. SATHE: THE 13th NATIONAL MOOT COURT COMPETITION 2018-19 - THEME

This Year's theme for *Remembering S.P. Sathe* events is -

"Taxation laws"

Taxation is perceived as a vast and highly complex subject and majority of students studying law dread studying Taxation laws. Further, reluctance in taking up taxation as their areas of practice is pertinent. Consequentially, the practice of taxation is restricted to a small number of advocates even though taxations laws are one of the most extensively applicable laws in India. In order for the country to witness good taxation legal practitioners in future, it is imperative that the students are allowed a platform to understand and learn these vast and complex laws.

This Moot aims at allowing the students with an opportunity to study the niceties of the subject and acquaint themselves with the ambiguities in policies and rules pertaining to taxation through an intersection of constitutional law provisions. It also aims at encouraging academic creativity for challenging the existing gaps in the laws and rules with regard to the taxation policies and their implementation. This will help the students to appreciate the niceties of the subject and in our most humble belief, would also kindle interest in the minds of students to take up further study or research or practice in taxation laws.

Remembering S. P. Sathe

THE 13th NATIONAL MOOT

COURT COMPETITION 2018-19

COMPETITION CASE

Thomas Ltd. V. Union of India & Others

1. Year 2017 saw a major shift in the taxation landscape with the introduction of the Goods and Services Tax (GST) where the existing levies of VAT, Luxury tax, Service tax, excise were merged to pave way for a unified GST providing for seamless credits. GST is a destination based value added tax. The scheme provides for taxation of the value added in each leg of the transaction by providing for credit of taxes paid by the purchaser and payment of tax in cash only in respect of value added thereby avoiding cascading effect of taxes. GST was introduced by 101st amendment to the Constitution of India and passing of the Central Goods and Services Tax Act, 2017 (CGST Act) , the Integrated Goods and Services Tax, 2017 (IGST Act) and respective States Goods and Services Tax, 2017 (SGST Act) with effect from 01.07.2017 along with respective Rules.
2. Thomas Ltd. is a company incorporated in India, having its manufacturing factories at Mumbai, Hyderabad and Kolkata. Thomas has accordingly taken registrations under the Central Goods and Services Tax Act, 2017 (CGST Act) and respective State GST laws. Thomas has a corporate office at Delhi which has been registered as an 'Input Service Distributor'.
3. Thomas manufactures Bob, a product that is subjected to the rate of 5% each under CGST and respective State GST laws and 10% under the Integrated Goods and Services Tax (IGST) law. Thomas supplies goods to both dealers in the State of manufacturing and other States.
4. Thomas procures various inputs and input services for manufacturing Bob. However, the inputs and input services are taxed at the higher rate of either 9% or 14% each under CGST and respective State GST laws and 18% or 28% under the Integrated Goods and Services Tax (IGST) law resulting in accumulated Input Tax Credit ('ITC') under Section 16 of the CGST Act with large part of the ITC being attributable to the input services.
5. Thomas filed for refund claims under Section 54(3)(ii) of the CGST Act read with Rule 89(5) for the refund of ITC (comprising of ITC on inputs and input services) as ITC was accumulated on account of rate of tax on inputs being higher than the rate of tax on output supplies. The refunds were filed with the jurisdictional authorities at Mumbai, Hyderabad and Kolkata. The refunds amounting to Rs. 4 crores for the period 1.7.2017 to 31.12.2017 have been allowed by Mumbai Commissionerate by order dated 31.01.2018, while the claims filed at Hyderabad and Kolkata are pending. No appeal has been preferred against the order dated 31.01.2018 by the Department. Thomas has filed claims for the period 01.07.2017 to 31.03.2018 and is yet to file claims for the period 01.04.2018 onwards.

6. Rule 89 (5) as originally enacted provided for refund of tax paid on inputs and input services. The Rule read as under: -

“(5) In the case of refund on account of inverted duty structure, refund of input tax credit shall be granted as per the following formula –

Maximum Refund Amount = {(Turnover of inverted rated supply of goods) x Net ITC ÷ Adjusted Total Turnover} - tax payable on such inverted rated supply of goods

Explanation.- For the purposes of this sub rule, the expressions “Net ITC” and “Adjusted Total turnover” shall have the same meanings as assigned to them in sub-rule (4).”

The terms “Net ITC” and “Adjusted Total Turnover” were defined in sub-rule (4) as under: -

“(B) “Net ITC” means input tax credit availed on inputs and input services during the relevant period;

...

(E) “Adjusted Total turnover” means the turnover in a State or a Union territory, as defined under sub-section (112) of section 2, excluding the value of exempt supplies other than zero-rated supplies, during the relevant period;”

7. The said Rule was substituted by Notification No. 21/2018 – CT dated 18.04.2018 restricting the refund to ITC availed on inputs alone. Amended Rule 89(5) read as under: -

“(5) In the case of refund on account of inverted duty structure, refund of input tax credit shall be granted as per the following formula:-

Maximum Refund Amount = {(Turnover of inverted rated supply of goods and services) x Net ITC ÷ Adjusted Total Turnover} - tax payable on such inverted rated supply of goods and services.

Explanation:- For the purposes of this sub-rule, the expressions –

(a) — “Net ITC” shall mean input tax credit availed on inputs during the relevant period other than the input tax credit availed for which refund is claimed under sub-rules (4A) or (4B) or both; and

(b) — “Adjusted Total turnover” shall have the same meaning as assigned to it in sub-rule (4).”

8. The said Rule was further substituted by Notification No. 26/2018 – CT dated 13.06.2018 restricting the refund to ITC availed on inputs alone with retrospective effect from 01.07.2017.

9. Based on the amendment in the Rules, Thomas has been issued an order dated 11.10.2018 (without issuance of any show cause notice) under Section 73 of the CGST Act read with Maharashtra Goods and Service Tax Act, 2017 directing it to refund an amount of Rs. 2.5 crores pertaining to ITC on input services erroneously refunded.
10. Aggrieved with the retrospective amendment to the Rules and issuance of order dated 11.10.218, Thomas has filed a writ at High Court at Delhi challenging the power of amending the rules with retrospective effect, the vires of the Notification No. 21/2018 – CT dated 18.04.2018 and Notification No. 26/2018 – CT dated 13.06.2018 and validity of order dated 11.10.2018.
11. The writ is listed for final hearing including on issue of maintainability.

Remembering S. P. Sathe

**THE 13th NATIONAL MOOT
COURT COMPETITION 2018-19**

RULES

PART I GENERAL

1. INTRODUCTION

- 1.1.** *Remembering S. P. Sathe: The 13th* National Moot Court Competition is convened through 07-09th March 2019 by the Indian Law Society, Pune at the ILS Law College, Pune.

2. PARTICIPATION AND ELIGIBILITY

2.1. TEAM MEMBER ELIGIBILITY

- 2.1.1.** Students enrolled in a full-time bachelors (three year or five year) law programme at the time of the competition are eligible to compete in the Competition. Each College/Law School or University may enter one team only.

2.2. TEAM COMPOSITION

- 2.2.1.** A team shall be composed of either:

- Two Members: both speakers,

OR

- Three Members: two speakers and one researcher.

2.3. NUMBER OF PARTICIPATING TEAMS

- 2.3.1.** Maximum Twenty-four (24) teams shall participate in the Competition, on the basis of the Memorial Elimination Round, including the team of ILS Law College, Pune.
- 2.3.2.** In case there is an odd number of participating teams, ILS Law College, Pune will nominate a non-competing dummy team that will not proceed beyond preliminary rounds.
- 2.3.3.** Team members must carry current identity-cards issued to them by their institution. Team members shall not reveal their identity or their institution's identity in any manner whatsoever during the competition, or in the memorials, and not even at the request of judges, failing which the team will be disqualified.

3. OFFICIAL LANGUAGE

3.1. The official language of the Competition is English. All Competition Rounds including the written submissions (Memorials) will be in English.

4. DRESS CODE

4.1. The teams are expected to follow a strict dress code of **western (only shirt and trousers) or Indian formals.**

5. CLARIFICATIONS TO THE COMPETITION MODULE

5.1. Teams may submit written requests for clarifications regarding the Module, comprising the Competition Case and the Rules. Teams may submit requests for clarifications by email to spsathemoot@ilslaw.in.

5.2. Last date to receive request for clarifications is 23rdDecember 2018.

PART II REGISTRATION

6. REGISTRATION PROCESS

6.1. **The registration would be in two stages:**

Stage 1: Preliminary Registration for Submission of Memorials: The teams shall register between 29th November 2018 and 18th December 2018.

Stage 2: Final Registration on Declaration of Results of Evaluation of Memorials: The qualified teams shall register between 11th February 2019 and 14th February 2019

6.2. **The teams shall register in the following TWO steps –**

Step 1 – Online registration and payment of registration fees

- a. Log on to the online registration portal of ILS Law College.
- b. Fill the requisite online details
- c. Pay the registration fees online and print the receipt.

Step 2 – Filling up the registration form attached to the brochure and emailing the scanned copy along with the receipt

- a. Print and duly fill the registration form **attached to the brochure.**
- b. Scan the duly filled form and upload it on ILS Law College portal.

- 6.3. No change in the names of the participants shall be permitted after the receipt of the Registration Form, except at the sole discretion of the Organisers.
- 6.4. All teams shall be assigned a “Team Code” by the Organisers on validation of their Registration Form and receipt of online payment of registration fees.
- 6.5. Thereafter the teams shall use their designated “Team Code” for all correspondence with the Organisers.
- 6.6. The same team code must be used by the teams during the submission of Memorials and during all the Rounds of the Competition.

7. REGISTRATION CHARGES

- 7.1. Registration fee inclusive of GST (Non-refundable) for Memorial Qualifier Round **INR 750/- (Rupees Seven Hundred and Fifty only)**
- 7.1.1. Registration fee (Non-refundable) for qualified teams **INR 2750/- (Rupees Two Thousand Seven Hundred and Fifty only)** (NOT inclusive of the accommodation)
- 7.2. Registration fee shall be paid online on the registration portal of ILS Law College available at www.ilslaw.edu
- 7.3. The scanned copy of the receipt of online payment of registration fees shall be submitted along with duly filled up registration form by email to: spsathemoot@ilslaw.in by **18th December 2018 for Preliminary Registration and by 14th February 2019 for Final Registration.**

8. ACCOMMODATION

- 8.1. Participants can avail accommodation for the days of the competition only, i.e. 7th, 8th and 9th of March 2019. (two days and two nights)
- 8.2. Teams which require accommodation must mention the same in the Registration Form and make additional payment accordingly.
- 8.3. Accommodation charges for the days of the Competition is Rs.2016/- per team(team of three) per day for double occupancy with extra mattress.
- 8.4. The accommodation charges shall be paid directly to the hotel at the time of check-in/check-out.

- 8.5.** Availing accommodation is not compulsory. Teams are free to arrange for their own accommodation.

PART III FORMAT OF THE COMPETITION

9. ROUNDS

- 9.1.** The competition will be conducted in two stages (Memorial Elimination Round and Oral Rounds) comprising of five rounds in total.

9.2. Memorial round:

A Memorial Elimination Round will be conducted subsequent to the submission and evaluation of the Memorials. Top 24 Teams based on the total score on their Memorials will qualify for the Oral Rounds to be held from 7th to 9th March, 2018.

9.3. Preliminary rounds:

In the preliminary rounds, each team will present arguments for both sides in different courts.

9.4. Quarter-Final rounds:

Eight teams will proceed to the quarter-final rounds in four courts on the basis, firstly by total wins, secondly by total marks in the preliminary rounds, and lastly (in case of tie) by total marks of memorials of such teams.

9.5. Semi-Final rounds:

Four teams who win in the Quarter-final round will proceed to the semi-final rounds in two courts.

9.6. Final Round:

The winner from each of the two courts in the semi-final round will proceed to the final round.

10. PROCEEDINGS

- 10.1.** In the preliminary, quarter-final and semi-final rounds, each team will have **30 minutes** for argument. Each team member shall argue for at least **12 minutes**.
- 10.2.** In the final round, each team will have **45 minutes** for arguments, and each team member shall argue for at least **20 minutes**. This time includes the time for rebuttals or sur-rebuttals. Only one speaker can speak in rebuttal or sur-rebuttal.
- 10.3.** Each team and its members shall be seated in the court room through the proceedings of that court.
- 10.4.** Any team member **shall not** visit any court room other than his own until that round is over.
- 10.5.** Teams may use laptops during proceedings without interfering or disturbing the court proceedings.
- 10.6.** Judges' decision on conduct of proceedings will be final in their respective court.

PART IV MEMORIALS

11. SUBMISSION OF MEMORIALS

- 11.1.** All memorial submissions must conform to the following general criteria. Teams will be penalized for failure to abide by these requirements.
- 11.2.** Soft copies of the memorials (as Microsoft Word file) must be e-mailed to spsathemoot@ilslaw.in on or before **11:59 PM, 1st February 2019**.
- 11.3.** Four (4) hard copies of the memorials from each side (i.e., 4 copies from Plaintiff side + 4 copies from Respondent side = total 8 memorials) shall be sent to the following address, postmarked on or before **11:59 PM, 8th February 2019**.

The Coordinator

Remembering S. P. Sathe National Moot Court Competition 2018-19

C/o The Principal, ILS Law College,

Law College Road, Pune 411004

(Tel No. 020-25656775)

12. CONTENTS OF MEMORIALS

Memorials must contain the following:

- i. Cover page stating Title of the Competition, Name of the Court, Name of the Case, Title of the document (viz. “Memorial for the ___”), and Team Code
- ii. Table of Contents
- iii. Index of Authorities
- iv. Statement of Jurisdiction
- v. Statement of Facts
- vi. Issues
- vii. Summary of Arguments
- viii. Arguments
- ix. Prayer.

13. FORMAT OF MEMORIALS

- **Hard Copies:** Memorials shall be drafted and submitted as follows:
 - i. **Microsoft Word document** (compatible with Windows)
 - ii. **Cover:** Do not use plastic, leather bound or hard bound material. Use ordinary card paper.
 - iii. **Cover Page:** Blue cover for Petitioner; Red cover for Respondent.
 - iv. **Paper:** White paper inside; A4 size.
 - v. **Printing:** Both sides of sheets
 - vi. **Page Count (Total):** Maximum 35; (Page = one side of sheet)
 - vii. **Page Count (Arguments):** Maximum: 20; (Page = one side of sheet)
 - viii. **Numbered:** Bottom-Centre.
 - ix. **Font:** Times New Roman, 12 points for text, 10 points for footnotes
 - x. **Line Spacing:** 1.5 for text, 1 for block quotes of more than 50 words in the text; 1 for Footnotes.
 - xi. **Para Spacing:** 2 for text, 1.5 for footnotes.
 - xii. **Mode of Citation:** Oxford University Standard for Citation of Legal Authorities (OSCOLA), 4th Edition. Link to Free PDF of OSCOLA:
http://www.law.ox.ac.uk/published/OSCOLA_4th_edn_Hart_2012.pdf.

Additional reference for citations under OSCOLA:

<http://www.law.ox.ac.uk/publications/oscola.php>.

- **Soft copies:**

- a. Memorial for each side shall be a single document.
 - b. The document file shall be named: “(TEAM CODE) _Memorial for Petitioners” and “(TEAM CODE) _Memorial for Respondents”.
 - c. The subject of the mail submitting memorials shall be: “Memorial – Name of your institution”; e.g.: “Memorial – ABC College”.
- xiii. Do not write the name of your institution on the memorials.
- xiv. A memorial once submitted will be considered final, and cannot be revised.

14. ADHERENCE OF MEMORIALS TO PRESCRIBED FORM AND CONTENT

- 14.1.** Memorials that do not comply with above specifications will suffer penalty points.
- 14.2.** Memorials of other team received during a round shall be returned to the Court-clerks immediately after the round is over. Teams shall not put any mark or matter on such memorial received.

15. QUALIFICATION OF MEMORIALS AND RANKING

- 15.1.** A Memorial Elimination Round will be conducted subsequent to the submission and evaluation of the Memorials.
- 15.2.** The 24 highest scoring teams shall be selected on the basis of their Memorial scores. Only these 24 teams shall be eligible to participate in the Oral Rounds of the Competition.
- 15.3.** The result of the Memorial Elimination Round shall be notified to the teams on **10thFebruary 2019.**

PART V ADJUDICATION

16. MARKING CRITERIA

16.1. PENALTY

DESCRIPTION	PENALTY
Failure to include all sections of the Memorials	5 marks for each section
Failure to include necessary information on the cover page of the memorandum, or use of a color on the cover page contrary to the scheme provided.	2 marks each
Disclosure of identity of the team or of institution being represented (in Memorials)	5 marks – one time penalty
Delay in submission	1 mark per hour of delay
Use of incorrect font style, font size or line spacing	1 mark per violation, maximum of 10 marks per side
Incorrect Margins	2 marks - one time penalty
Excessive length of any section of the Memorials	5 marks for 200 extra words
Plagiarism in Memorials	10 – 25% 5 marks Beyond 26% memorial disqualified

16.2. MEMORIALS

16.2.1. Each memorial will be marked as given below:

Sr. No.	Criteria	Max Marks
1.	Proper and articulate analysis of issues arising out of facts	10
2.	Understanding and ability to explain the legal principles clearly	10
3.	Presentation and content of argument	10
4.	Use of legal sources	10
5.	Variation in approach	10

Maximum marks	50
Less penalty points	
Total marks for the memorial (50 minus penalty points)	

16.3. ORAL ROUNDS

16.3.1. Each judge in each round will mark each team member according to criteria given below:

Sr. No.	Criteria	Maximum Marks	
		Speaker 1	Speaker 2
1.	Knowledge of facts and identifying issues	5	5
2.	Knowledge, statement and understanding of legal provisions and principles	15	15
3.	Arrangement, presentation and content of argument	10	10
4.	Logical reasoning, clarity, brevity and ingenuity of arguments	10	10
5.	General Presentation, Court Etiquettes, Advocacy Skills, Time Management	10	10
Sub-Total		50	50
TOTAL		100	

17. AWARDS

17.1. Prizes for the competition are as follows:

- a. Winning Team: Rolling Trophy, and a trophy to carry to the Institution.
- b. Runners-up team: A trophy
- c. Best and Second-Best Memorials
- d. Best and Second-Best Student Advocates of the Competition
- e. Best Speaker of the Finals
- f. Justice V. A. Naik Prize for the Best team from Maharashtra.

17.2. Member of each team will receive certificate of participation.

PART VI MISCELLANEOUS

18. CONFIRMATION OF TRAVEL ITINERARY

18.1. Participating Teams must confirm their travel itinerary by 24th February 2019 and communicate the same to the Conveners by an email to spsathemoot@ilslaw.in.

19. ORGANISERS' EXTRA-ORDINARY POWER

19.1. All Participants are expected to maintain decorum in the Court during the competition and are expected to conduct themselves in a manner befitting the legal profession. The Organisers reserve the right to take appropriate action for any unethical, unprofessional or immoral conduct. [The Sexual harassment of Women at Workplace, (Prevention, Prohibition & Redressal) Act, 2013, and Anti-Ragging rules]

19.2. The Organisers' decision as regards the interpretation of rules or any other matter related to the competition shall be final and binding.

19.3. If there is any situation which is not contemplated in the rules, the Organisers' decision on the same shall be final and binding.

19.4. The Organisers reserve the right to vary, alter, modify, or repeal any of the above rules without any prior notification, if so required and as they may deem appropriate.

19.5. Any issue or matter concerning the Competition will be decided by the Conveners. Any grievance may be addressed to the Principal, ILS Law College, whose decision will be final.

20. DISCLAIMER

20.1. The material in the Competition Case is not intended to and does not attempt to resemble any incident or any person living or dead. Material in the Competition Case is fictitious and any resemblance to any incident or person, if any, is not intended, but merely coincidental.

TIMELINE FOR THE COMPETITION

Release of Competition Module	29th November 2018
Online Registration Opens (Preliminary)	29 th November 2018
Online Registration Closes (Preliminary)	18 th December 2018
Last Date for seeking clarifications to Competition Module	23 rd December 2018
Last Date for sending soft copy of Memorials by Email	1 st February 2019
Hard copy of Memorials must reach Organisers on or before	8 th February 2019
Declaration of Results of Memorial Elimination Round	10 th February 2019
Online Registration Opens (Final)	11 th February 2019
Online Registration Closes (Final)	14 th February 2019
Confirmation of Travel Itinerary of Teams by Email	24 th February 2019
Inauguration, Draw of Lots, and Exchange of Memorials	7th March 2019
Preliminary Rounds	8th March 2019
Semi-Final Rounds , Final Round and Valedictory Session	9th March 2019

CONTACT

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Remembering S. P. Sathe

THE 13TH NATIONAL MOOT

COURT COMPETITION 2018-19

REGISTRATION FORM

REGISTRATION FORM



ILS LAW COLLEGE, PUNE

Remembering S. P. Sathe
THE 13th NATIONAL MOOT COURT COMPETITION 2018-19

PARTICIPATING INSTITUTION

Name: _____

Address & contact details: _____

PARTICIPANTS

Speaker 1 Name (Ms. /Mr.): _____

Phone: _____

Speaker 2 Name (Ms. /Mr.): _____

Phone: _____

Researcher Name (Ms. /Mr.): _____

Phone: _____

PASTE
PARTICIPANT'S
PHOTOGRAPHS
OVER HERE

FACULTY IN-CHARGE

Name: _____ Designation: _____

Contact Details: _____

ACCOMODATION REQUIRED

YES: _____

NO: _____

Participant's Signature

Signature Principal/HOD/Faculty In-charge

SEAL

Date:

Place: